CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 24/MP/2019

Coram:
Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member

Date of Order: 8th February, 2022

In the matter of

Petition under Section 79 (1)(b) of the Electricity Act, 2003 read with Article 18.1 of Power Purchase Agreement dated 22.4.2007 for implementation of the recommendations issued by the High-Power Committee vide its Report dated 3.10.2018, as ratified by the Policy Decision of the Government of Gujarat issued by Government Resolution dated 1.12.2018.

And In the matter of

Costal Gujarat Power Limited, C/o Tata Power Company Limited, 34, Sant Tuka Ram Road, Carnac Bunder, Mumbai-400021

.....Petitioner

Versus

- 1. Gujarat Urja Vikas Nigam Limited, Sardar Patel Vidyut Bhavan, Race Course, Vadodara 390 007, Gujarat,
- 2. Maharashtra State Electricity Distribution Company Limited, 'Prakashgad' Plot No. G-9, Bandra (East), Mumbai 400051
- 3. Ajmer Vidyut Vitran Nigam Limited, Vidyut Bhawan, Panchsheel Nagar, Makadwadi Road, Ajmer – 305 004
- 4. Jaipur Vidyut Vitran Nigam Limited, Vidyut Bhawan, Janpath, Jyoti Nagar, Jaipur – 302005
- 5. Jodhpur Vidyut Vitran Nigam Limited, New Power House, Jodhpur – 342003

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Punjab State Power Corporation Limited,
 PSEB Head Office Building,
 The Mall,
 Patiala – 147001

- 7. Haryana Power Generation Corporation Limited, C-7, Urja Bhawan, Sector 6, Panchkula, Haryana 134109
- 8. Prayas Energy Group, Athawale Corner, Karve Road, Deccan Gymkhana, Pune – 411 004
- 9. Energy Watchdog, B-5/ 51, Paschim Vihar, New Delhi – 110063
- 10. Chairman, State Bank of India, 18th Floor, State Bank Bhawan, Madame Cama Road, Mumbai – 400 021
- 11. The Principal Secretary, Energy and Petrochemicals Department, Block No. 05, 5th Floor, Sachivalaya, Gandhinagar – 382 010
- 12. The Principal Secretary (Energy), Government of Maharashtra, Main Building, Mantralaya, Mumbai – 400 032
- 13. The Principal Secretary (Energy), Government of Rajasthan, Secretariat, Jaipur – 303 005
- 14. The Principal Secretary (Power), Government of Punjab, Punjab Mini Secretariat, Sector 9, Chandigarh – 160 009
- 15. The Principal Secretary (Energy), Government of Haryana, Secretariat, Chandigarh – 160 001

andigarh – 160 001Respondents

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ORDER

The Petitioner, Costal Gujarat Power Limited, has filed the present Petition along with the following prayers:

- "(a) Implement recommendations in the HPC Report, as ratified by policy decision of Government of Gujarat issued vide GR dated 01.12.2018;
- (b) Direct all the Procurers to accordingly accept and implement the aforementioned recommendations of the HPC Report by way of a Supplemental Power Purchase Agreement in terms of Article 18.1 of the PPA dated 22.04.2007; or
- (c) Pass appropriate direction against such Procurers to adopt the HPC recommendation or any other suitable relief/ solution to salvage operation of CGPL:
- (d) Pass such other order / orders, as may be deemed fit and proper in the facts and circumstances of the case."
- 2. Learned counsel for the Petitioner vide letter dated 4.2.2022 has submitted that the Petitioner has taken certain steps and has engaged with the beneficiaries for execution of Supplementary Power Purchase Agreement (SPPA). Accordingly, learned counsel for the Petitioner has sought permission to withdraw the present Petition with liberty to approach the Commission as and when progress is made by the Petitioner in execution of SPPA.
- 3. The Petition is being decided by circulation. In view of the submissions of the learned counsel for the Petitioner vide the letter dated 4.2.2022, the Petitioner is permitted to withdraw the present Petition with the liberty to approach the Commission as and when the SPPA with the beneficiaries is executed.
- 4. Accordingly, the Petition No. 24/MP/2019 is disposed of as withdrawn in terms of the above.

Sd/sd/sd/sd/-(Arun Goyal) (P.K.Singh) (I.S. Jha) (P.K.Pujari) Member Member Member Chairperson